

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42710/2018

(Arising out of impugned final judgment and order dated 24-10-2016 in CRLA No. 176/2007 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BIMAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.169775/2018-CONDONATION OF DELAY IN FILING and IA No.169779/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.169777/2018-EXEMPTION FROM FILING O.T.)

Date : 07-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Nagendra Singh, Adv.
Mr. Surjeet singh, Adv.
Mr. Vishwa Pal Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Applications for exemption from filing certified
copy of the impugned order and from filing official
translation are allowed.

Leave granted.

(NEETU KHAJURIA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER

